

SECTION XVI

LISTED ON: 09.08.2016

COURT NO.: 5

ITEM NO. : 27

IN THE SUPREME COURT OF INDIA

**PETITION FOR SPECIAL LEAVE TO APPEAL(C) NOS. 22304-22306, 22947-22949,
24845-24847 and 31449 OF 2015**

(With Prayer for Interim-Relief)

With

INTERLOCOUTORY APPLICATIONS NOS. 10-12 & 13-15

(Application for vacating stay and exemption from filing official translation filed by Ms. Namita Choudhary, advocate in SLP (C) Nos. 22304-22306/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 16-18

(Application for intervention filed by Mr. Subhro Sanyal in SLP (C) Nos. 22304-22306/2015)

With

INTERLOCOUTORY APPLICATIONS NOS.....

(Application for modification of the courts order dated 14.8.2015 filed by Mr. Subhro Sanyal in SLP (C) Nos. 22304-22306/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 10, 11, 12, 13 & 14

(Application for transposition filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 13-15

(Application for Direction filed by Mr. K.K Jaipurjar in SLP (C) No. 24845-47/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 15, 16, 17 & 18

(Application for transposition filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 19, 20 & 21

(Application for deletion filed by Ms. Pragya Bhagal in SLP (C) No. 22947-49/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. ...

(Application for impleadment filed by Mr. G.P Srivastava in SLP (C) No. 22304-06/2015)

With

INTERLOCOUTORY APPLICATIONS NOS. 19-20

(Application for deletion of proforma respondents in SLP (C) No. 22304-06/2015 filed by Mr. Anurag Pandey)

WITH

INTERLOCOUTORY APPLICATIONS NOS. 21-23

(Application for impleadment filed by Ms. Udita Singh in SLP (C) No. 22304-06/2015)

AND

CONTEMPT PETITION No. 367-369 of 2016

WITH

INTERLOCOUTORY APPLICATION NO. 1-3

(application for exemption from filing O.T.)

CHANDRA GUPTA KUMAR & OTHERS ETC. ETC.
VERSUS
THE STATE OF BIHAR & OTHERS ETC. ETC.
OFFICE REPORT

...PETITIONER(S)
...RESPONDENT(S)

The matters above-mentioned were listed before the Hon'ble Court on 10.05.2016 when the court was pleased to pass the following Order:

"List the matters on 26th July, 2016 on top of the list."

SLP(C) No. 22304-22306 of 2015

It is submitted that Mr. Anurag Pandey, Advocate has on 29.06.2016 filed Contempt Petition which is registered as Contempt Petition No. 367-369 of 2016, which was listed before the Hon'ble Court on 19.07.2016 when the Court was pleased to pass the following order:

"Issue notice.

Personal appearance of the respondents/alleged contemnors is dispensed with, for the time being."

Accordingly, fresh Contempt notice returnable for 09.08.2016 was issued on 27.07.2016 to all the five alleged contemnors through speed post. According to speed post tracking report, notice is delivered on all the 5 contemnors, but no one has entered appearance on their behalf.

Service of notice at the SLP stage is incomplete on respondent No. 19 in SLP(C) NO. 22304 of 2015 and in remaining SLPs i.e. SLP No. 22305/2015 & 22306/2015 is complete.

It is submitted that Ms. Udita Singh, Advocate has on 03.08.2016 filed application for impleadment to implead applicant as party petitioner, which is registered as I.A. No. 21-23 and also filed vakalatnama on their behalf, Copy of the same is being circulated before the Hon'ble Court.

It is further submitted that Mr. Gopal Singh, Advocate has on 08.08.2016 filed vakalatnama and reply affidavit on behalf contemnor Nos. 1 to 3, copy of the same is being circulated before the Hon'ble Court. But no one has entered appearance on behalf of contemnor nos. 3 and 4.

SLP(C) No. 22947-49/2015

It is submitted that Counsel for the petitioner has not filed spare copies for effecting service on the unserved respondents despite this registry's letter dated 12.04.2016, hence notice could not be issued.

Service of notice on respondent nos. 19, 59, 70, 76 and 81 in SLP 22947/2015, respondent nos.9 to 53 in SLP(C) No.22948/2015 and respondent

Nos. respondent nos. 8-9, 11, 12 & 13-14 in SLP(C) No. 22949/2015 is incomplete.

SLP(C) No. 24845-24847 of 2015

It is submitted that Mr. K.K. Jaipurkar, Advocate has on 05.07.2016 filed additional documents alongwith application for permission to file additional documents, which is registered as I.A. No. 16-18 of 2016, copy of the same is included in the paper-books.

Service of notice is complete.

SLP(C) No.31449 of 2015

It is submitted that Counsel for the petitioner has not filed affidavit of Dasti service, so far.

Service of respondent Nos. 9, 17, 20-21, 26, 29, 36, 41-42, 47, 51, and 69 is still incomplete.

AND the matters above-mentioned were mentioned before the Hon'ble Court on 22.07.2016, when the court was pleased to pass the following Order:

"List these matters on 9th August, 2016 as prayed for."

The matters above-mentioned are listed before the Hon'ble court with this Office Report.

Dated this the 8th day of August, 2016.

ASSISTANT REGISTRAR

Copy to: Mr. Anurag Pandey, Advocate
Ms. Pragya Baghel, Advocate
Mr. K.K. Jaipurkar, Advocate
Ms. Namita Choudhary, Advocate
Mr. Arun K. Sinha, Advocate
Mr. Gopal Singh, Advocate
Mr. L.R. Singh, Advocate
Mr. Chandra Prakash, Advocate
Mr. Subhro Sanyal, advocate
Ms. Udit Singh, Advocate

ASSISTANT REGISTRAR